MR. SPEAKER: The question is:

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Bill to provide for the adoption of children and for matters connected therewith, in the vacancy caused by the resignation of Shrimati Bhargavi Thankappan and do resolve that Shri Bhola Manjhi be appointed to the said Joint Committee to fill the vacancy."

The motion was adopted.

12.54 hrs.

FOREIGN CONTRIBUTION (REGU-LATION) BILL

CONCURRENCE IN RECOMMENDATION OF RAJYA SABHA TO APPOINT MEMFER TO JOINT COMMITTEE

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H MOHSIN) On behalf of Shri Uma Shankar Dikshit, I beg to move:

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a mem-Joint her of Lok Sabha to the Committee of the Houses on the Bill to regulate the acceptance and utilisation of foreign contribution or hospitality by certain persons or associations, and for matters connected therewith or incidental thereto, in the vacancy caused by the resignation of Smt. Parvathi Krishnan and do resolve that Shri Jharkhande Rai be appointed to the said Joint Committee to fill the vacancy."

MR. SPEAKER: The question is:

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Bill to regulate the acceptance and utilisation of foreign contribution or hospitality by certain persons or associations, and for matters connected therewith or incidental thereto, in the vacancy caused by the resignation of Smt. Parvathi Krishnan and do resolve that Shri Jharkhande Rai be appointed to the said Joint Committee to fill the vacancy."

Bills referred

to S. Ca.

The motion was adopted.

12 55 hrs

DELHI SALES TAX BILL-contd.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move:

"That the debate on the motion that the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the territory of Delhi, be taken into consideration' which was adjourned on the 1st August, 1974, be resumed now."

MR. SPEAKER: The question is:

"That the debate on the motion that the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, be taken into consideration which was adjourned on the 1st August, 1974, be resumed now."

The motion was adopted.

SHRI K. R. GANESH: I beg to move:

"That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, he taken into consideration."